

(ग) रद्दी माल (स्ट्रैप) के निर्यात की नीति का नियमन इस आधार पर होता है कि केवल उसी वर्ग और उसी मात्रा के निर्यात की अनुमति दी जायेगी जिनकी देश में उपयोग की आवश्यकता न हो। इस प्रकार हैवी मेल्टिंग स्ट्रैप के निर्यात पर पूर्ण प्रतिबन्ध है और साधारण इस्पात के टर्निंग और बोरिंग तथा चादरों की कतरनों के निर्यात की नीति का नियमन मेटल स्ट्रैप ट्रेड कारपोरेशन लि० द्वारा इस आधार पर किया जाता है कि निर्यात की अनुमति देने से पहले देशीय मांग की पूर्ण पूर्ति की जाए।

EFFECT OF DELICENSING OF INDUSTRIES ON SMALL SCALE SECTOR

*1432. SHRI INDRAJIT GUPTA: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Federation of Associations of Small Scale Industries of India has expressed fears that delicensing of industries upto the investment of Rs. 1 crore would adversely affect the growth of small industries;

(b) whether the Federation has demanded a differential tax structure for large and small industries particularly the delicensed industries with a view to make it prohibitive for the large scale sector to intrude in the field of small industries; and

(c) if so, Government's reaction thereto?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) and (b). Yes, Sir,

(c) Government consider that the raising of the exemption limit in respect of industrial licensing upto an investment of Rs. 1 crore is not expected to affect the growth of the small scale sector as adequate safeguards have been provided for the purpose. The area of reservation of this sector is also being enlarged. As regards the Federation's request for a differential tax structure, any concrete proposals submitted in this regard would require to be examined in detail by the concerned Ministries.

RULES GOVERNING TRANSFER OF MARRIED RAILWAY EMPLOYEES

1433. SHRI BABURAO PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) whether a married Railway employee can insist on his or her transfer to the station where his or her life-partner—also a Government employee—has been transferred;

(b) if not, what are the rules governing the employment of married couples in Government employment; and

(c) the nature of relief given in such cases on grounds of compassion to prevent the break-up of the married homes?

THE MINISTER OF RAILWAYS (SHRI NANDA): (a) No, Sir.

(b) and (c). No specific orders governing employment of married couples on Railway have been issued by Government. However, requests from either of them for transfer to the place of posting of wife/husband are generally considered, sympathetically.

NEW COMPANIES IN PUBLISHING FIELD IN DELHI

*1434. SHRI SARDAR AMJAD ALI: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 6363 on the 14th April, 1970 regarding new companies in publishing field in Delhi and state:

(a) whether the Impact Publications (P) Ltd. has been granted permission to enter collaboration with two foreign parties;

(b) the action Government propose to take against this company and its Directors for not disclosing its foreign relations and foreign share-holders in statements filed with the Registrar of Newspapers and Registrar of Companies; and

(c) the penal action taken by the Company Affairs Department against the Impact Publications (P) Ltd. and Liberator (P) Ltd. for not complying with section 147 (1) (a) of the Companies Act by due time?